

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV**

20. COMP.APPL/ 306(MB)2021
COMP.APPL/ 304(MB)2021
IN
CP/222(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Praful Kanhaiyalal Talera
Vs
Dynamic Logistics Private Limited

Section 241(1), 244(1), 242(4), 244(1) of Companies Act, 2013

ORDER

1. Adv. Nausher Kohli a/w Adv. Ashwini Gawde and Adv. Vashra Siddiqui i/b ASR & Associates for the Petitioner present through physical mode. Adv. Shrenik R. Gandhi a/w Adv. Vasumati Talera for the Respondent No.2 present through virtual mode.
2. On going through the order file, this Bench noticed that on *18.04.2024*, finally one-week time was granted for filing reply to the Respondent Nos. 1, 3 & 4. However, there is no representation on the part of the said Respondents.
3. It appears that the Respondent Nos. 1, 3 & 4 are deliberately prolonging the matter and not interested to file reply. Hence, the right to file reply is ***forfeited***.
4. Post this matter on **01.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)